

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 122/TT/2020**

**Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff period, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets under Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region

**Date of Hearing** : 8.6.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Haryana Power Purchase Centre Ltd.

**Parties present** : Shri Mohit Mudgal, Advocate, BYPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted as follows:
  - a. The instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under the captioned Transmission System in Northern Region:

**Asset-I:** 220 kV D/C Faridabad-Samaypur Transmission Line with associated bays; and

**Asset-II:** 220 kV D/C Faridabad-Palla Transmission Line with associated bays.



- b. Asset-I and Asset-II were put into commercial operation on 1.6.1999 and 1.2.2000 respectively.
  - c. The Commission vide order dated 18.2.2016 in Petition No. 494/TT/2014 allowed the billing to be done on bilateral basis to the sole beneficiary;
  - d. Billing has been done bilaterally to the sole beneficiary, i.e., HPPCL in the matter and details pertaining to sharing of transmission charges are mentioned in the petition;
  - e. Revised Interest on Loan and maintenance spares calculations have been submitted in the petition;
  - f. No ACE is claimed in 2014-19 and 2019-24 periods. No reply has been received from of the Respondent in the matter.
3. Learned counsel for BYPL sought one week time to file reply in the matter.
  4. The Commission directed all Respondents, including BYPL, to file their reply, if any, by 18.6.2021 and the Petitioner to file rejoinder, if any, by 28.6.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
  5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

